

ITEM NO.20

COURT NO.5

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 6182/2023

(Arising out of impugned final judgment and order dated 22-12-2022 in CRLR No. 1459/2014 passed by the High Court of Judicature at Allahabad)

SATISH & ANR.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(FOR ADMISSION and IA No.98327/2023-EXEMPTION FROM FILING O.T. and IA No.98326/2023-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS)

Date : 18-05-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MR. JUSTICE M.M. SUNDRESH

For Petitioner(s) Mr. Kirtikar Sukul, Adv.
Mr. Sumit Jain, Adv.
Indra Lal, Adv.
Mr. Milind Kumar, AOR

For Respondent(s)

UPON hearing the counsel, the Court made the following
O R D E R

Delay condoned.

Issue notice returnable in the month of October 2023.

Notice will be served by all modes, including *dasti*.

The issue raised in the present matter relates to the interpretation of Section 300 of the Code of Criminal Procedure, 1973 and Article 20 (2) of the Constitution of India, in view of the acquittal of the petitioners after full trial under Section

498A and 304B of the Indian Penal Code, 1860. The sentence awarded to the petitioners under Sections 3 and 4 of the Dowry Prohibition Act, 1961 will remain suspended till the next date of hearing.

(BABITA PANDEY)
COURT MASTER (SH)

(R.S. NARAYANAN)
COURT MASTER (NSH)